CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

25.09.2013

CP 44/2013 (OA No.21/2011)

Applicant present in person.

Mr. Anupam Agarwal, Proxy counsel for

Mr. M.K. Meena, Counsel for respondents.

Learned counsel for the respondents submits a copy of the letter dated 25.06.2013 in which it has been mentioned that a Cheque bearing No. 730090 dated 24.06.2013 for a sum of Rs.90,272/- (Rupees ninety thousand two hundred and two only) has been paid to the applicant.

The learned counsel for the applicant submits that the amount shown is not correct, therefore, the order of this Tribunal has only been partly complied with.

The learned counsel for the respondents is directed to submit a Due & Drawn Statement to the applicant within next two weeks and if he finds that correct amount has not been paid to him as is stated in the order dated 25.06.2013, he is granted the right to bring up the matter to the notice of the Tribunal by revival of the Contempt Petition. If the issue, as disclosed in the Due & Drawn Statement is beyond the scope of the original matter, the applicant has the right to agitate the matter afresh by filing substantive OA.

With these observations the Contempt Petition stands dismissed. Notices issued to the respondents are

discharged.

(Anil Kumar)

Member (A)

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(Dr. K.B. Suresh) Member (J)